| DATE & DAY | SESSION – I  
10:00 am to 11:30 am | SESSION – II  
11:45 am to 1:15 pm | SESSION – III  
1:45 pm to 3:00 pm | SESSION – IV  
3:15 pm to 4:30 pm | SESSION – V  
4:35 pm to 5:30 pm |
|------------|-------------------------------|------------------|----------------------|----------------------|-------------------------------|
| 13.05.2019 (Monday) | Inauguration of the Course and feedback from participants, identifying problems and their need assessment  
– By Officers of the Academy | Key issues relating to adjournment under Order 17 CPC  
– By Shri Yashpal Singh, OSD, MPSJA | Discussion on Temporary Injunction and Breach thereof  
– By Pradeep Kumar Vyas, Director, MPSJA | Suit by Indigent person with reference to Section 35 Court Fees Act.  
– By Shri Sudeep Ku.Shrivastava, Additional Director, MPSJA | Key issues relating to Stamp Act, 1899 with amendment and special emphasis on procedure  
– By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA |
| 14.05.2019 (Tuesday) | Key Issues relating to Court Fees and Suits valuation  
– By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA | Issues relating to death of party in Civil Suit – Effect and procedure thereafter  
– By Shri Sudeep Ku.Shrivastava, Additional Director, MPSJA | Key issues relating to Registration Act with special emphasis on Registration of decrees and Compromise Decree  
– By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA | Discussion on Specific Performance of Contract with special Reference to recent amendments  
– By Shri Yashpal Singh, OSD, MPSJA | Issues relating to Declaratory Suits  
– By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA |
| 15.05.2019 (Wednesday) | Interaction on problems faced in Execution Proceedings (Contd.)  
– By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA | Interaction on problems faced in Execution Proceedings  
– By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA | Discussion on Intestate devolution of property under Hindu Succession Act, 2005  
– By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA | Key issues relating to Succession of property of Hindu Women  
– By Smt. Sangeeta Yadav, Faculty Junior, MPSJA | Issues relating to “Speedy Trial” of NI Act cases  
– By Shri Vidhan Maheshwari, Assistant Director, MPSJA |
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<th>DATE &amp; DAY</th>
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| 16.05.2019 (Thursday) | Recording of evidence in civil cases with special reference to admission, proof and exhibition of documents  
– By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA | Discussion on provisions relating to Arrest, remand and Bail  
– By Pradeep Kumar Vyas, Director, MPSJA | Key issues relating to Wild Life Protection Act, 1972, Indian Forest Act, 1927 and Biological Diversity Act, 2002  
– By Ms. Swati Bajaj, O.S.D., MPSJA | Marshalling and Appreciation of Evidence  
– By Pradeep Kumar Vyas, Director, MPSJA | Issues relating to admissibility and proof of Electronic Evidence with special reference to Photographs, CCTV footage and CDR  
– By Shri Yashpal Singh, OSD, MPSJA |
| 17.05.2019 (Friday) | Discussion on common procedural Errors in Judicial Work and Sexual Harassment at workplace Act, Rules and Regulations  
– By Shri P.N. Singh, Principal Registrar (Vig.), High Court of M.P. | Recording of Evidence in Criminal Cases  
– By Pradeep Kumar Vyas, Director, MPSJA | Issues relating to Domestic Violence Act, 2005  
– By Smt. Sangeeta Yadav, Faculty Junior, MPSJA | ADR Mechanism - Issues and Procedure and Role & Duties of a Referral Judge  
– By Shri Rajeev Ku. Karmahe, Registrar cum-Secretary, H.C.L.S.A., High Court of M.P., | Determination of Juvenility – Procedure and factors thereof  
– By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA |

**Note:**
(1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**